

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 06-06-2024 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA/IBC/828/2020

PETITION NUMBER : CP/522/IB/2018

**NAME OF THE APPLICANT : R Ramela Rangasamy (Liquidator)
M/s.Florind Shoes Pvt Ltd**

NAME OF THE RESPONDENT(S) : Kandrikar Shahid Mansoor & Anr

UNDER SECTION : Sec 60(5) of IBC, 2016

ORDER

Ld. Counsel Mr.Bathri Narayan from the office of Ld. Counsel Mr. S. Sathiyarayanan for the Applicant. None for the Respondent.

In this case the Applicant has filed a memo vide SR.No. 2103 dated 29.04.2024 stating that the gratuity amounts payable to all the workers has been paid as provided for in the scheme of arrangement approved by this Tribunal. Further there are no amounts payable and therefore the Application has become infructuous.

In view of the above, **IA/IBC/828/2020 is dismissed as infructuous.**

**-Sd-
RAVICHANDRAN RAMASAMY
Member (Technical)**

**-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)**

phk